

percentage of marks were eligible for admission in Commercial Art|Art teacher's courses in women's Polytechnic of Delhi Administration in Maharani Bagh and Sharda Ukil School of Art in 1990-91.

(b) whether it is a fact that students who passed class XII with subjects excluding painting were considered equal in merit to students who passed painting as one of the subjects;

(c) whether students of science and commerce courses got weightage in merit over others in admission due to the merit list being prepared on the basis of marks secured in class XII by two different groups of students; and

(d) what is the number of students admitted in these institutes who passed class XII (i) science and commerce and (ii) with painting?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) According to the information received from Delhi Administration the minimum qualification for diploma in commercial art of three years duration at Women's Polytechnic, Maharani Bagh is "10th class of 10+2|Matric or equivalent with Drawing|Painting|Comm. Art|equivalent subjects OR aptitude for commercial Art and English securing a minimum of 40 per cent marks in aggregate".

The minimum qualification for admission in Diploma in Art for Drawing teachers full time three years duration at Sharda Ukil School of Art (grant-in-aid institution) is "10 of 10+2 pattern or Matric or equivalent|with drawing|Art|Painting as one of the subject of study|work experience or aptitude test for Drawing & Painting".

(b) Yes, Sir, but after passing an eligibility|aptitude test conducted for the purpose.

(c) No, Sir.

(d) The number of students admitted in Women's Polytechnic in 1990-91 who pas-

sed class XII with Science and Commerce is 21 and with painting is 22. The number of such admittance in Sharda Ukil School of Art is 2 & 8, respectively.

Autonomy to public sector undertakings

2395. SHRI T. A. MOHAMMED
SAQHY:

SHRI V. GOPALASAMY:

Will the PRIME MINISTER be pleased to state:

(a) whether there has been a proposal under Government's consideration to give more autonomy to public sector undertakings;

(b) if so, the details thereof;

(c) whether Government would consider the accountability and credibility of these undertakings before giving them more autonomy; and

(d) what steps are being taken to revamp the sick public undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) to (c) It is Government's policy to give greater autonomy to public sector enterprises consistent with their accountability. To this end the concept of Memorandum of Understanding has been introduced which clarifies mutual obligation of the public sector enterprises and the administrative Ministries in achieving improved performance. Under this system while Govt. will provide necessary support, PSE management will be held accountable for fulfilment of mutually negotiated targets. The evaluation system is so designed as to be able to distinguish clearly between good and bad performance.

(d) Revamping of chronic loss-making PSEs is a continuous process, done on a case to case basis by the administrative Ministries|Departments concerned.